

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. II of 2005

Jabalpur, this the 18th day of January, 2005

Hon'ble Shri M.P. Singh, Vice Chairman

Hon'ble Shri Madan Mohan, Judicial Member

Bharat Prasad Vishwakarma,

aged 62 years, S/o. Late Mansukhi Lal

Vishwakarma, Ex-Carpenter of GE (East)

MES, Jabalpur, R/o. 133, Gupta Colony,

Jagdish Mandir Ward, Garha Phatak,

Jabalpur (M.P.).

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Applicant

(By Advocate – Shri M.B. Saxena)

V e r s u s

1. The Union of India, through

Secretary, Ministry of Defence,

Sena Bhawan, New Delhi.

2. Engineer-in-Chief (E-in-C's Br.),

Army Head Quarter, Kashmir House,

DHQ PO New Delhi – 110 011.

3. JCDA (Funds), Cantt.

Merrut – 250 001.

4. Chief Engineer (MES), HQ Jabalpur

Zone, Jabalpur PB 84, Bhagat Marg,

Cantt. Jabalpur – 482 001.



5. Commander Works Engineer,
 (MES), Supply Depot Road, Cantt.
 Jabalpur.

6. Garrison Engineer (East),
 MES, Near COD, Jabalpur- 482 009. Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

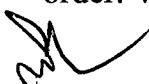
By filing this Original Application the application has claimed the following main reliefs :

“(I) direct the respondents to expedite final settlement of G.P. Fund (A/c. No. 926480-H) with interest thereon immediately i.e. within stipulated period,

(II) direct the respondents to pay interest on delayed payment @ 18% p.a. From 1.12.2003 till date of payment.”

2. The brief facts of the case are that the applicant retired from service after attaining the age of 60 years. The grievance of the applicant is that all his retiral dues except the General Provident Fund have been settled by the respondents. The matter relating to the General Provident Fund is still pending with the respondents although one year has passed after his retirement. The learned counsel for the applicant states that the applicant will be satisfied if directions are given to the respondents to consider and decide his representation dated 15th September, 2004 (Annexure A-2) pending before them.

3. Accordingly, we feel that ends of justice would be met if we direct the respondents to consider and decide the representation of the applicant dated 15th September, 2004 (Annexure A-2) by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly.



4. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)

Judicial Member


(M.P. Singh)

Vice Chairman

“SA”

पूछांकन सं. ओ/न्या..... जबलपुर, दि.....
प्रतिलिपि अच्छी होती:-

- (1) सचिव, उच्च न्यायालय वार उपनियाशन, जबलपुर
- (2) आवेदक श्री/प्रीती/कु..... के काउंसल
- (3) प्रस्तारी श्री/रमेश/कु..... के काउंसल
- (4) बांधपाल, कोपाल, जबलपुर न्यायपीठ

*M. P. S. 20.01.2023
Rn 1 & 6 with C0044
CD*

*सूचना एवं आवश्यक कार्यकारी हेतु
राज्यपाल द्वारा दिए गए अधिकारी*

*Received
On 20-01-2023
By M.P. Singh*